

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 181 OF 2017**

**Dated: 28<sup>th</sup> August, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Damodar Valley Corporation  
Vs.**

**...Appellant(s)**

**BSES Rajdhani Power Limited & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Ms. Poorva Saigal  
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Rajiv Yadav for R-5

**ORDER**

Learned counsel for respondent No.5 seeks four weeks time to file reply. Learned counsel for the respondents may file reply on or before 26.09.2017 after serving copy on the other side. Rejoinder, may be filed within two weeks thereafter.

List the matter on **24.10.2017.**

**( I. J. Kapoor )  
Technical Member**

**( Justice Ranjana P. Desai )  
Chairperson**

*ts/kt*